ITEM NO.17 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 177/2023

G. NIRANJAN Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date: 18-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Narendar Rao Thaneer, Adv.

Mr. P. Santhosh Kumar, Adv.

Mr. Akshay Mann, Adv.

Ms. Medha Singh, Adv.

Mr. Sravan Kumar Karanam, AOR

For Respondent(s) Mr. Sukumar Pattjoshi, Sr. Adv.

Mr. Amit Sharma, AOR

Mr. Dipesh Sinha, Adv.

Ms. Pallavi Barua, Adv.

Ms. Aparna Singh, Adv.

Mr. Tushar Mehta, Solicitor General

Mr. K M Nataraj, A.S.G.

Mr. Kanu Agarwal, Adv.

Mr. Sharath Nambiar, Adv.

Mr. Pratyush Shrivastava, Adv.

Ms. Ruchi Gour Narula, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following O R D E R

1 Mr Sukumar Pattjoshi, senior counsel appearing on behalf of the Election

2

Commission of India with Mr Amit Sharma, counsel states nearly 66,23,00,000

Adhar numbers have already been uploaded in the process of finalising electoral

rolls.

2

2 Mr. Pattjoshi further states that the submission of the Adhar number is not

mandatory under Rule 26-B of the Registration of Electors (Amendment) Rules

2022 and hence the Election Commission is looking into issuing appropriate

clarificatory changes in the forms introduced for that purpose.

In view of the above statement, the Writ Petition is disposed of.

(GULSHAN KUMAR ARORA) AR-CUM-PS (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR